

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P No. 881 of 2020

Md. Farid Ansari

..... Petitioner(s).

Versus

State of Jharkhand

..... Opposite Party(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Niranjana Kumar, Advocate

FOR THE STATE : Mr. Jitendra Pandey, APP

03/10.09.2020

Petitioner had earlier moved this Court in W.P (Cr.) No. 126 of 2016 and the same has not been mentioned at paragraph no.2 of this application. I had called for the record of the said case. The prayer which has been made in the said case is not the same to that of this case.

Defect(s) as pointed out by the office stands ignored.

Counsel for the petitioner seeks permission to withdraw this application with a liberty to raise all points at the appropriate stage.

Permission is accorded.

Accordingly, the instant application stands dismissed as withdrawn with the aforesaid liberty.

(ANANDA SEN , J)